

National Company Law Tribunal


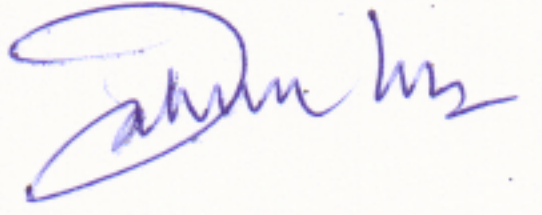
Allahabad Bench

CP NO. (IB) / 109 / ALD / 2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 11.10.2017

NAME OF THE COMPANY: Bank of Baroda v/s Khatima Fibres Ltd

SECTION OF THE COMPANIES ACT: 7 of 183 code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Devendra Vikram Singh	Advocate	Petitioner B O B	
2.	Tahseen Naz	Advocate	Defendant	


CP No.(IB) 109/ALD/2017

Sh. Devendra Vikram Singh Advocate for the Financial Creditor. Sh. Tahseen Naz for the Corporate Debtor Company. He further seeks liberty to file Vakalatnama on behalf of the Corporate Debtor Company and time to file objection to the present petition. Hence, the time is granted.

The matter be listed on 27 October 2017.

Dated: 11.10.2017

Typed by:  
Md. Zaid

  
Sri H.P. Chaturvedi, Member (Judicial)